THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong 31st October, 2017

No. HCM.II/184/2015/: On the retirement and relieving of Smti B. Giri, District & Sessions Judge, Jowai on 31st October, 2017, the High Court of Meghalaya is pleased to direct Shri N. A. Khan, District & Sessions Judge, Nongpoh to also function as In-charge District & Sessions Judge, Jowai with effect from 1st November, 2017 until further orders.

By Order,

REGISTRAR GENERAL

Memo No.HCM.II/184/2015/3945 Dated, Shillong 31st October, 2017.

Copy for information to:-

- The Secretary to the Government, Law Department, Shillong with a request to issue the related Notifications affecting functioning of the respective District Courts as per relevant Acts, Rules and Regulations, etc.
- 2. The Accountant General (A&E), Meghalaya, Shillong.
- The Joint Registrar cum Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 4. The Private Secretary to Hon'ble Mr. Justice Sudip Rajan Sen, Judge, High Court of Meghalaya, Shillong.
- The Private Secretary to Hon'ble Mr. Justice Ved Prakash Vaish, Judge, High Court of Meghalaya, Shillong.
- 6. The Treasury Officer, Jowai / Nongpoh
- The District and Sessions Judge, Shillong / Jowai / Nongpoh / Tura / Nongstoin / Williamnagar/ Ampati for information.
- 8. Shri Noor Ain Khan, District & Sessions Judge, Ri Bhoi District, Nongpoh for informatyion and necessary action.
- The System Analyst, High Court of Meghalaya, Shillong, to upload the Notification in the Official Web-site.
- 10. Office File.

REGISTRAR GENERAL